

air during the last three years, year-wise;

(c) the amount spent on this account by the Canteen Stores Department (India) for the above period, year-wise;

(d) whether it is a fact that in most cases the QMS at A.H.Q. has been giving verbal sanctions to these air travels through military trunks in super session of rules of issuing ex-post-facto sanctions at later dates; and

(e) if so, whether Government propose to lay a copy of the travelling rules applicable to the Canteen Stores Department (India) employees on the Table?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) The Chairman, Board of Administration i.e. the General Manager of CSD(I) is entitled to travel by air at his discretion on official duty.

(b) and (c). The information regarding air travel by the General Manager CSD(I) on official duty during the past three years is as under:—

Year	No. of trips by air	Amounts spent
1966-67	3	Rs. 1567.15
1967-68	6	Rs. 3458.95
1968-69	10	Rs. 6161.80

(d) and (e). In view of (a) above, the question does not arise.

Canteen Stores Department (India)

4117. SHRI CHANDRA SHEKHAR SINGH: Will the Minister of DEFENCE be pleased to state:

(a) whether any Depot Managers of the Canteen Stores Department (India) were given the selection grade of Rs. 700-1250 recently;

(b) if so, the names of persons and their qualifications who were given the selection grade;

(c) whether one of the Managers was also promoted as Assistant Gene-

ral Manager, superseding the other senior Managers and posted at the Bombay Head Office of the Canteen Stores Department (India); and

(d) the basis or grounds on which the Managements have allowed him to supersede others as Assistant General Manager?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) No, Sir.

(b) In view of (a) above, the question does not arise.

(c) No, Sir.

(d) In view of (c) above, the question does not arise.

Employment Provided to Release Army Officers

4118. SHRI CHANDRA SHEKHAR SINGH: Will the Minister of DEFENCE be pleased to refer to the reply given to Unstarred Question No. 8691 on the 7th May, 1969 regarding employment provided to released Army Officers and state;

(a) whether the requisite information has since been collected; and

(b) if so, when the same would be laid on the Table of the House?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA): (a) and (b). The requisite information is still being collected and will be laid on the Table of the House when it is available.

Loans to Tea Plantations in Jalpaiguri

4119. SHRI CHANDRA SHEKHAR SINGH: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) whether it is a fact that the Tea Estates in Jalpaiguri District are being prevented from taking advantage of plantation loans from the Tea Board for development purposes due to the refusal of the District Magistrate of Jaipalguri to give permission to the tea estates to mortgage their

lands for obtaining loans, unless certain stringent terms are adhered to by the tea estates;

(b) if so, whether Government have urged upon the West Bengal Government to withdraw the stringent stipulations as being enforced by the District authorities of Jalpaiguri; and

(c) the steps Government propose to take to remove the difficulties of tea estates?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK): (a) to (c). Plantation loans require the tea estates to be mortgaged to the Tea Board. Before a mortgage can be executed the Estate should have either a lease or a summary lease. These did not exist in the case of North Bengal Tea Estates because of difficulties regarding enhancement of rent. The matter was therefore, taken up by the Tea Board with the East Bengal Government who issued the following instructions to the District Authorities.

"That the execution of summary settlement should be insisted upon before granting permission to mortgage tea estates. At the time of giving summary settlement however the payment of rent at an enhanced rate to be determined under Section 42 of the Estates Acquisition Act need not be insisted upon. The garden may continue to pay rent at the same rate as immediately before the day of vesting and that this will not affect the right of the Government to realise the rent at the enhanced rate as may be determined under Section 42 of the Estate Acquisition Act with effect from the date of vesting".

Some tea estates have already taken summary lease, others fear that taking a summary lease will also imply agreeing to pay the enhanced rent with retrospective effect. They have, therefore, represented the case to the State

Government and in some cases have also approached Courts of Law.

Complaints against Officers of Directorate General of Border Roads

4120. **SHRI ABDUL GHANI DAR:** Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that complaints in writing have been made by the Junior Staff to the Director General of Border Roads against some Senior Officers and their P.As. for resorting to corrupt practices;

(b) if so, the number of complaints received so far and the action taken thereon;

(c) whether it is also a fact that loyal and honest persons have been transferred so that the matter can be hushed up; and

(d) if so, the action taken against such officers?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) and (b). Two complaints—one signed and another pseudonymous, against senior officers and their personal staff were received by Director General Border Roads. These were investigated and found to be incorrect.

(c) No.

(d) Does not arise.

Change in Date of Birth Certificate

4121. **SHRI N. SHIVAPPA:** Will the Minister of DEFENCE be pleased to state:

(a) whether the date of birth shown in the Matriculation Examination Certificates is the actual guide in determining the correct date of birth in verification of officer's records of service;

(b) if so, the number of cases in which the date of birth in respect of officers of the Indian Army has had